

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 169 OF 2018**

**Dated: 30<sup>th</sup> October, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Himachal Sorang Power Pvt. Ltd. .... Appellant(s)**  
**Versus**  
**Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sri Venkatesh  
Ms. Nishtha Kumar  
Mr. Sandeep Rajpurohit

Counsel for the Respondent(s) : Ms. Suparna Srivastava  
Mr. Tushar Mathur for R-2  
  
Mr. Ashok Rajan for R-3

**ORDER**

**Admit.**

Learned counsel, Mr. S. Venkatesh, appearing for the Appellant, prays for two weeks time to enable him to file rejoinder to the reply filed by learned counsel appearing for the second Respondent.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

Learned counsel appearing for the Appellant is permitted to file his rejoinder to the reply filed by learned counsel appearing for the second Respondent by 13.11.2018, after duly serving copy to learned counsel for the appearing respondents.

List this matter on **15.11.2018**, as agreed by the learned counsel appearing for both the parties.

**(S. D. Dubey)**  
**Technical Member**

vt/js

**(Justice N. K. Patil)**  
**Judicial Member**